

CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

40. RA 060/00078/2015 IN O.A. No. 060/00344/2014

(Yash Paul Sondhi Vs. U.O.I)

20.10.2015

Present: None for the applicant.

1. None is present on behalf of the applicant even on the revised call.
2. In the interest of justice, the hearing of the matter is deferred to 27.11.2015.

Uk
(UDAY KUMAR VARMA)
MEMBER (A)

JK
(SANJEEV KAUSHIK)
MEMBER (J)

'jk'

✓
08. RA No. 060/00078/2015 IN
OA No. 060/00344/2014

27.11.2015

Present:- Sh. B.S. Aggarwal, counsel for
the applicant.

List before the Hon'ble Bench on
08.12.2015.

REGISTRAR

'rishi'

Banerji
27/11/15

RA 060/00078/2015 is
also for orders

G
7/11/15

3
04. RA No.060/00078/2015 &
MA No.060/01256/2015 IN
OA No. 060/00344/2014

08.12.2015

Present:- Sh. B.S. Aggarwal, counsel for the
applicant in RA.

List before the Hon'ble Bench on
27.01.2016.

REGISTRAR

Bander

08/12/15

'rishi'

*MA 060/01256/2015 u
done for orders*

*6
2/11*

*MA 060/00344/2014
done for orders*

*6
2/11*

CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

18/19. MA 060/0126/2016 IN RA 060/ 00078/2015 & MA
060/01256/2015 IN OA No. 060/00344/2014

(Yash Paul Sondhi Vs. U.O.I)

27.01.2016

Present: Sh. B.S. Aggarwal, counsel for the applicant.

MA 060/0126/2016

1. The present MA has been filed by the applicant for placing the Annexure A/1 & Annexure A/2 on record.
2. Issue notice to the counsel opposite.
3. List MA as well as RA on 22.02.2016.

(UDAY KUMAR VARMA)
MEMBER (A)

'jk'

① Notice issued on 27/1/16
Service is complete
② MA 060/16, RA 0078/2015 also
for record.

JK
10/2

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

35. M.A. 060/01256/2015 IN
R.A.060/00078/2015
O.A. No.060/00344/2014

(YASH PAUL SONDHI VS. UOI & ORS.)

22.02.2016

Present: None for the applicant.
Sh. I.S. Sidhu, counsel for the respondents.

List on 08.04.2016.

Ue
**(UDAY KUMAR VARMA)
MEMBER (A)**

L
**(SANJEEV KAUSHIK)
MEMBER (J)**

'KR'

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

35. R.A.060/00078/2015 &
M.A. 060/01256/2015 IN
O.A. No.060/00344/2014

6

(YASH PAUL SONDHI VS. UOI & ORS.)

22.02.2016

Present: None for the applicant.
Sh. I.S. Sidhu, counsel for the respondents.

1. Sh. I.S. Sidhu puts in appearance on behalf of respondents no.2 and 3, the contesting respondents. As prayed, three weeks time is granted to file reply to R.A.
2. List on 08.04.2016.

Ue
(UDAY KUMAR VARMA)
MEMBER (A)

SK
(SANJEEV KAUSHIK)
MEMBER (J)

'KR'

① Reply not filed.
② MA 1256/15 and MA 126/2016
one day for order


BABU RAM

CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

12(i). MA 060/00126/2016 IN RA 060/00078/2015 IN OA No.
060/00344/2014

(Yash Paul Sondhi Vs. U.O.I)
08.04.2016

Present: None for the applicant.
Sh. I.S. Sidhu, counsel for the respondents.

Adjourned to 11.05.2016.

U
(UDAY KUMAR VARMA)
MEMBER (A)

S
(SANJEEV KAUSHIK)
MEMBER (J)

JK

CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

12. RA 060/00078/2015 & MA 060/01256/2015 IN OA No.
060/00344/2014

(Yash Paul Sondhi Vs. U.O.I)

08.04.2016

Present: None for the applicant.
Sh. I.S. Sidhu, counsel for the respondents.

1. Learned counsel for the respondents seeks and is granted four weeks time to file reply.
2. List on 11.05.2016.

W
(UDAY KUMAR VARMA)
MEMBER (A)

J
(SANJEEV KAUSHIK)
MEMBER (J)

JK

① Repls not filed
② MA 1256/15 + 126/16
close for order

6
815

CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

17. RA No. 060/00078/2015 & MA 060/01256/2015 in OA No.
060/00344/2014

(Yash Paul Sondhi Vs. U.O.I)

11.05.2016

Present: Sh. B.S. Aggarwal, counsel for the applicant.
None for the respondents.

This matter is cognizable by a DB and as DB is not available
today, adjourned to 20.05.2016.

jk
(UDAY KUMAR VARMA)
MEMBER (A)

CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

17(i). MA 060/0126/2016 IN RA 060/00078/2015 IN OA No.
060/00344/2014

10

(Yash Paul Sondhi Vs. U.O.I)

11.05.2016

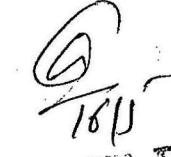
Present: Sh. B.S. Aggarwal, counsel for the applicant.
None for the respondents.

This matter is cognizable by a DB and as DB is not available
today, adjourned to 20.05.2016.

U
(UDAY KUMAR VARMA)
MEMBER (A)

'jk'

① MA 060/0126/2016/15 7
MA 060/0126/2016/16 clr for
counsel
② Reply not filed


BAL RAM

CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

19. RA 060/00078/2015 & MA 060/01256/2015 IN OA No.
060/00344/2014

(Yash Paul Sondhi Vs. U.O.I)
20.05.2016

Present: Sh. B.S. Aggarwal, counsel for the applicant.
Sh. Aseem Rai, proxy counsel for the respondents.

1. This matter is cognizable by a DB which is not available today.
2. Adjourned to 11.07.2016.

b
(SANJEEV KAUSHIK)
MEMBER (J)

'jk'

CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

19(i). MA 060/0126/2016 IN RA 060/00078/2015 IN OA NO.
060/00344/2014

(Yash Paul Sondhi Vs. U.O.I)
20.05.2016

Present: Sh. B.S. Aggarwal, counsel for the applicant.
Sh. Aseem Rai, proxy counsel for the respondents.

1. This matter is cognizable by a DB which is not available today.
2. Adjourned to 11.07.2016.

b
(SANJEEV KAUSHIK)
MEMBER (J)

'jk'

MA 128/15 + MA
128/16 also for orders

Q
617

CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

13

28. RA 060/00078/2015 & MA 060/01256/2015 IN OA No.
060/00344/2014

(Yash Paul Sondhi Vs. U.O.I)

11.07.2016

Present: None for the parties.

1. This matter is cognizable by a DB which is not available today.
2. Adjourned to 20.08.2016.


(SANJEEV KAUSHIK)
MEMBER (J)

'jk'

CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

28 (i). MA 060/0126/2016 IN RA 060/00078/2015 IN OA No.
060/00344/2014

(Yash Paul Sondhi Vs. U.O.I)

11.07.2016

Present: None for the parties.

1. This matter is cognizable by a DB which is not available today.
2. Adjourned to 20.08.2016.

(SANJEEV KAUSHIK)
MEMBER (J)

'jk'

CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

26/37. MA 060/00126/2016 IN RA 060/00078/2015 & MA
060/01256/2015 IN OA No. 060/00344/2014

(Yash Paul Sondhi Vs. U.O.I)

20.08.2016

Present: None for the applicant.
Sh. I.S. Sidhu, counsel for the respondents.

1. MA No. 060/00126/2016 is allowed. Annexures A-1 and Annexure A-2, annexed therewith, are taken record. MA stands disposed of accordingly.
2. Learned counsel for the respondents submits that he will file the reply to MA for condonation of delay as well as to RA during the course of the day in the Registry. Permitted.
3. As prayed, list on 19.09.2016.


(UDAY KUMAR VARMA)
MEMBER (A)


(SANJEEV KAUSHIK)
MEMBER (J)

'jk'
Ann. A-1 & A-2
are taken on
record.
Reply to MA
as well as
to RA filed
beyond time
kept in separate
file

8/9/16

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

15. R.A. No.060/00078/2015 &
M.A. No.060/01256/2015 IN
O.A. No.060/00344/2014

(YASH PAUL SONDHI VS. UOI & ORS.)

19.09.2016

Present: Sh. B.S. Aggarwal, counsel for the applicant.
None for the respondents.

1. This is a DB matter and DB is not available today.
2. Adjourned to 18.10.2016.

**(SANJEEV KAUSHIK)
MEMBER (J)**

Reply to MA as
well as RA
still kept in
separate file

6/10

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

15. R.A. No.060/00078/2015 &
M.A. No.060/01256/2015 IN
O.A. No.060/00344/2014

(YASH PAUL SODHI VS. UOI & ORS.)

18.10.2016

Present: None for the applicant.
Sh. I. S. Sidhu, counsel for the respondents.

1. This is a DB matter, which is not available today.
2. List on 09.11.2016.

**(SANJEEV KAUSHIK)
MEMBER (J)**

'KR'

Reply to MA
as well as
RA still kept
in separate
file.

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

4. R.A. No.060/00078/2015 &
M:A. No.060/001256/2015 IN
O.A. No.060/00344/2014

(YASH PAUL SONDHI VS. UOI & ORS.)

09.11.2016

Present: None for the parties.

1. The concerned DB is not available today.
2. List before the Hon'ble Bench on 14.12.2016.

Registrar

9/11/16.

'kr'

Reply to MD as
well as RA
still kept in
separate file

13/11/16

19
04. RA 060/00078/2015 IN
MA 060/01256/2015 IN
OA 060/00344/2014

14.12.2016

Present:- None for the parties.

There is a written request for adjournment by counsel for the applicant, with 'no objection' from the opposite counsel.

The concerned Bench is not available today.

List before the Hon'ble Bench on 16.01.2017.

Banerjee
REGISTRAR
14/12/16.

*Reply to MA
& affixed*

BA

CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

ORDER SHEET

20

COURT NO. : REGISTRAR COURT

16.01.2017

R.A./60/78/2015

YASH PAL SONDHI

O.A./60/344/2014

-V/S-

M.A./60/1256/2015

M/O PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS

ITEM NO:3

FOR APPLICANTS(S) Adv. : Mr. B.S. Aggarwal.

FOR RESPONDENTS(S) Adv.: None.

Notes of The Registry	Order of The Tribunal
	<p>The concerned Bench is not available today.</p> <p>List before the Hon'ble Bench on 17.02.2017.</p> <p>"rishi"</p> <p><i>(SANJIV PANDEY)</i> Registrar 16/1/17</p>

*Response
not filed*
S

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH, SECTOR 17 E**

2

ORDER SHEET

COURT NO. : REGISTRAR COURT

17.02.2017

R.A./60/78/2015

O.A./60/344/2014

M.A./60/1256/2015

ITEM NO:1

FOR APPLICANTS(S) Adv. :

YASH PAL SONDHI

-V/S-

M/O PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS

FOR RESPONDENTS(S) Adv.:

Mr. G.S. Sathi, proxy for Mr. B.S. Aggarwal, Advocate.

Notes of The Registry	Order of The Tribunal
	<p>Learned proxy counsel for the applicant has requested for a short date. The concerned Bench is not available today.</p> <p>List before the Hon'ble Bench on 20.02.2017.</p> <p>Pandey (SANJIV PANDEY) Registrar 17/2/17</p>

Rejoinder
not filed

SV

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH, SECTOR 17 E**

ORDER SHEET

COURT NO. : 2

20.02.2017

R.A./60/78/2015

O.A./60/344/2014

M.A./60/1256/2015

ITEM NO:1

FOR APPLICANTS(S) Adv. :

YASH PAL SONDHI

-V/S-

M/O PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS

FOR RESPONDENTS(S) Adv.: Mr. B.S. Aggarwal.

FOR RESPONDENTS(S) Adv.: Mr. I.S. Sidhu

Notes of The Registry	Order of The Tribunal
	<p>1. Heard.</p> <p>2. The present Review Application has been filed by the applicant seeking review of the order dated 30.04.2015 passed in OA No. 060/00344/2014 on the premise of a letter dated 03.04.2013 which was not before this court when the matter was decided.</p> <p>3. Learned counsel for the respondents also informed this court that in a reply to the RA, they have already taken a stand that the applicant is getting more pension than his entitlement.</p> <p>4. We have gone through the pleadings of the parties and material on record. We find that the learned counsel for the applicant has failed to point out any mistake in the order. The plea taken by him does not fall within the limited scope of review under Order XLVII, Rule 1 of the Code of Civil Procedure, 1908 read with the provisions of Section 22(3) 1 (f) of the Administrative Tribunals Act, 1985. We cannot sit as appellate authority over the orders passed earlier by a Co-ordinate Bench. What we can do is only to correct or rectify a mistake, if same is apparent on the face of the record. The Hon'ble Apex Court in the case of <u>Inderchand Jain (dead) through LRs Versus Moti Lal (dead)</u> through LRs (2009 (14) S.C.C. page 663) has held that "such an application for review would be maintainable not only upon discovery of a new and important piece of evidence or when there exists an error apparent on the face of the record but also if the same is necessitated on account of some</p>

23
mistake or for any other sufficient reason". As such
no review of the order in question is required.

5. In view thereof, the present Review Application is
dismissed.

U
(UDAY KUMAR VARMA)
MEMBER (A)

jk

Sanjeet
(SANJEEV KAUSHIK)
MEMBER (J)